

**GOVERNMENT OF INDIA**  
**MINISTRY OF FINANCE**  
**DEPARTMENT OF REVENUE**  
**RAJYA SABHA**  
**STARRED QUESTION NO-84**  
ANSWERED ON-TUESDAY, JULY 30, 2024/ SRAVANA 8, 1946 SAKA

**Seizure of smuggled gold at airports and seaports**

84. SHRI R. GIRIRAJAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether the customs department has recorded seizure of huge quantities of smuggled gold, at airports and seaports in the last three years;
- (b) if so, the details thereof and the quantity and value of smuggled gold at various airports and seaports in the country;
- (c) the stringent measures taken by Government to control and curb smuggling of Gold; and
- (d) whether Government has filed cases on these smugglers and if so, the details thereof?

**ANSWER**  
**MINISTER OF FINANCE**  
(SMT NIRMALA SITHARAMAN)

(a) to (d)      A statement is laid on the table of the House.

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**Statement referred to in reply to Rajya Sabha Starred Question No. 84 for answer on 30.07.2024 raised by Shri R. Girirajan, Member of Parliament on “Seizure of smuggled gold at airports and seaports”**

- (a) & (b) Yes. The details of gold seizure cases at airports and seaports by Customs field formations and Directorate of Revenue Intelligence (DRI) from FY 2021-22 to FY 2024-25 (upto June 2024) are as below:

Financial Year	No. of Cases	Quantity (in Kgs)	Value (in Rs. Crore)
Airports			
2021-22	1939	1239.87	572.22
2022-23	4018	2775.88	1381.55
2023-24	5962	3714.38	2081.39
2024-25 (upto June 2024)	1282	847.43	543.61
Seaports			
2021-22	2	14.82	7.45
2022-23	0	0	0
2023-24	2	1.28	0.66
2024-25 (upto June 2024)	0	0	0

- (c) The Customs field formations and DRI keep a constant vigil and take operational measures, inter alia, based on intelligence, passenger profiling with the aid of Advance Passenger Information System (APIS), risk-based interdiction and targeting, non-intrusive inspection like baggage and container scanning; rummaging of carriers, including aircrafts, and coordination with other agencies for purposes of thwarting gold smuggling. Field formations are regularly sensitized to newer methods of smuggling. On detection of gold smuggling cases, action is taken in accordance with law, including seizure and confiscation of smuggled gold and arrest and prosecution of the persons accused of smuggling.

- (d) Yes. The details of cases under the provisions of Customs Act, 1962 filed in connection with gold smuggling are as below:

Financial Year	No. of Cases in which prosecution was launched	No. of persons prosecuted in these cases
Airports		
2021-22	635	960
2022-23	481	759
2023-24	174	280
2024-25 (upto June 2024)	132	152
Seaports		
2021-22	1	4
2022-23	0	0
2023-24	0	0
2024-25 (upto June 2024)	0	0

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